

O.A. NO 756/00

18/12/00

Hon. Mr. S.K.I. Naqvi, J.Y.

No one for the applicant.

Shri Amit Sthalekar, learned counsel
for the respondents is on adjournment.
To remain on Board.

S
J.Y.

(M)

19.12.2000

Hon. Mr. S.K.I. Naqvi, Member (J)

NO one for the applicants. Shri P. Mathur
is present as proxy to Shri A. Sthalekar, learned
counsel for the respondents.

Heard on the point of admission. Shri Mathur
mentions that the matter is not maintainable before
this Tribunal because the cases of such nature have
already been settled with the observation that these
cases come within the purview of Industrial Disputes
Act, to be decided in accordance with Provision of
Hours of Employment and Regulation Act. In this matter
the applicants have come up seeking relief to the effect
that they be paid over time allowance for having worked
for a period of 2 hours over and above the schedule time
of 8 hours. The position is quite settled that such
matters are to be agitated before the Industrial Tribunal
under the Industrial Disputes Act and not before the
Administrative Tribunal and, therefore, the O.A. is
dismissed being not maintainable.

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Member (J)